

**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No.1421/2020
MA No.1781/2020**

New Delhi, this the 29th day of September, 2020

(Through Video Conferencing)

**Hon'ble Mr. R.N.Singh, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Rajendra Agrawal
Age 44, Group 'D'
Working at O/o "Chief Construction Engineer (R&D)
West, Pune, Arnament :Post
NDA Road, Pashan, Pune, 411021. ... Applicant

(By Advocate:Shri Vivek Narayan Sharma)

VERSUS

1. Union of India
Through Secretary
Ministry of Defence
101-A, South Block
New Delhi – 11.
2. Secretary, DDR&D
Defence Research & Development Organisation
Through
Chairman, DRDO Bhawan
Raja ji Marg, New Delhi – 110011.
3. Chairman
Defence Research & Development Organisation
Through
Chairman, DRDO Bhawan.
4. Director General R&D (HR)
Defence Research & Development
Organisation, DRDO Bhawan
Raja Ji Marg
New Delhi-II.

5. Director of Personnel
Defence Research & Development
Organisation, DRDO Bhawan
Raja Ji Marg
New Delhi-II.
6. Chairman, RAC
Recruitment And Assessment Centre
Lucknow Road
Timarpur, Delhi – 110 054.
7. Mr. Aloke Mishra
Chief Construction Engineer
(R&D) West, Defence Research &
Development Organization
Post Box No.1, Armament Post
Pashan Pune-411021.
8. Director, RAC
Recruitment and Assessment Centre
Lucknow Road
Timarpur, Delhi-110 054.
9. Department of Personnel & Training
Through its Secretary
North Block
New Delhi – 110 001. ...Respondents

(By Advocate:Shri Satish Kumar)

O R D E R (Oral)

By Hon'ble Shri R.N.Singh, Member (J)

Heard the learned counsel for the applicant.

2. The present Application has been filed by the applicant against the action of the respondents in considering him for promotion as Scientist 'E'.
3. The learned counsel for the applicant submits that aggrieved of the action/inaction of the respondents, the applicant has

preferred a representation dated 04.09.2020 (Annexure-1) and the same is lying pending.

3. Issue notice. Shri Satish Kumar, learned counsel, who appears for respondents on advance service, accepts notice.

4. At the stage, learned counsel for the applicant submits that the applicant shall be satisfied, if the present OA is disposed of at this stage with direction to the respondents to consider the applicant's aforesaid representation dated 04.09.2020 (Annexure -1) and to dispose of the same by passing a reasoned and speaking order in a time bound manner. To such request of the learned counsel for the applicant, there is no objection from the learned counsel for respondents.

5. In view of the aforesaid, without going into the merit of the claim of the applicant, the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid representation dated 04.09.2020 [Annexure -1)] and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case, within ten weeks of receipt of a certified copy of this order.

6. The OA is disposed of in the aforesaid terms. Pending MA also stands disposed of. No costs.

**(Mohd. Jamshed)
Member (A)**

'lg/uma/sarita'

**(R.N.Singh)
Member (J)**